

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 3656/2024

HARISH KUMAR T.K.

APPELLANT(S)

VERSUS

NATIONAL FINANCIAL REPORTING
AUTHORITY

..... RESPONDENT(S)

O R D E R

We do not find any good ground and reason to interfere with the order of the National Company Law Appellate Tribunal dated 01.12.2023 in Company Appeal (AT) No. 68 of 2023 and hence, the present appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(DIPANKAR DATTA)

NEW DELHI;
MAY 17, 2024.

ITEM NO.9

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL NO(S). 3656/2024

HARISH KUMAR T.K.

Appellant(s)

VERSUS

NATIONAL FINANCIAL REPORTING AUTHORITY

Respondent(s)

(FOR ADMISSION and IA No.54224/2024-EX-PARTE STAY)

Date : 17-05-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTAFor Appellant(s) Mr. P H Arvinth Pandian, Sr. Adv.
Mr. Goutham Shivshankar, AOR

For Respondent(s) Mr. Zoheb Hossain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)